

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA no. 404 of 2012 in
DFR no. 249 of 2013

Dated : 10th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

**Tamil Nadu Generation & Distribution
Corporation Ltd.**

..... Appellant(s)

Versus

**Central Electricity Regulatory
Commission & Ors.**

..... Respondent(s)

Counsel for the Appellant(s): Mr. S. Vallinayagam

Counsel for the Respondent(s):

ORDER

This is an Application to condone the delay of 18 days in filing the Appeal as against the impugned order dated 08.03.2011. Despite the service of notice, nobody has entered appearance on behalf of the Respondents.

We have heard the Learned Counsel for the Applicant/Appellant.

Since we find that there is sufficient cause to condone the delay, the delay is condoned. The Registry is directed to number the Appeal and post for Admission on **26.04.2013.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ak/vt